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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

* * *

Date of Order: 14.2.96.

RA 3/96 (OA 447/93)

Hardeep Singh

... Applicant

Versus

Union of India and others

... Respondents

CORAM:

HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

HON'BLE MR. O.P. SHARMA, MEMBER (A)

O R D E R

PER HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

Applicant, Hardeep Singh, has filed this Review Application u/s 22(f) of the Administrative Tribunals Act, 1985, for reconsidering/recalling the order dated 9.1.96 passed in OA 447/93.

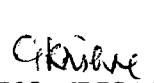
2. Review is sought mainly on the ground that since recruitment is not provided in Para-141 of the IREM, therefore, by way of administrative instructions a direct recruitment could not have been provided and 25% of posts could not have been made reserved. The applicant had entered in service under expectation that he will get promotion to the post of PWI Grade-I but suddenly, by introducing a separate quota for direct recruitment for promotional post, the service conditions have been changed to his detriment. It is also stated by the applicant that certain judgements, mentioned in Para-11 of the Review Application, have not been considered by the court. It is also stated that the Tribunal did not take note of the fact that the applicant is entitled to get the pay scale of Rs.700-900 on the principle of equal pay for equal work, as there is no difference in the work performed by the PWI Grade-I and PWI Grade-II.

3. The power of review may be exercised on the discovery of some new material which was not within the knowledge of the party seeking review despite due exercise of diligence. Review can also be sought when the order discloses some error apparent on the face of the record. The grounds stated in this application fall outside the ambit of the cases contemplated by Order XLVII Rule-1 of the Code of Civil Procedure.

4. This Review Application is, therefore, dismissed in limine.


(O.P. SHARMA)
MEMBER (A)

VK


(GOPAL KRISHNA)
VICE CHAIRMAN